

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Criminal Appeal No(s). 1973-1974/2014

CHIRAUNJI LAL AND ORS

Appellant(s)

VERSUS

STATE OF UP AND ANR

Respondent(s)

(with appln. (s) for exemption from filing O.T. and suspension of
sentence and office report)

Date : 11/05/2016 These appeals were called on for hearing today.

For Appellant(s)

Mr Devendra Kumar Shukla, Adv.
Mr. Rajiv Ranjan Dwivedi, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent no.1 is duly represented.

Appeal has already been dismissed against respondent

no.2.

Original record has been received.

Additional documents have not been filed by the parties.

Registry to process the matter for being listed before

Signature Not Verified

the Hon'ble Court as per rules.
Digitally signed by
Hema Joshi
Date: 2016.05.12
11:19:15 IST
Reason:(PAWAN DEV KOTWAL)
Registrar